

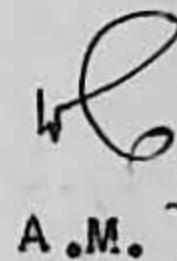
O.A. 842 of 1995.

4.9.1995.

Hon. Mr. S. Das Gupta, A.M.
Hon. Mr. T. L. Verma, J.M.

Shri Anupam Shukla, learned counsel for the applicant states that subsequent to filing of this Original Application before this Tribunal, challenging the order of suspension, it is understood that the order of removal from service has also been passed. Since he does not have the clear instruction from the applicant, he seeks ~~and~~ time to obtain further instruction and file amendment application. List this case for admission on 18.10.1995. In the meantime, the amendment application may be filed by the applicant.


J.M.


A.M.

at
no amendment
Application filed to
Hon. Power on behalf
of respondent. Mr. S. Srivastava
filed. Submitted
on 18.10.95
2
17.10

VKP/-


18.10.95

Hon. Mr. T. L. Verma JM
Hon. Mr. S. Dayal, AM

Shri Anupam Shukla learned
Counsel for the applicant states at bar that
he has ~~been~~ ^{been informed} by his client that he does
not want to press this application. Mr.
S. Srivastava Counsel for the respondent.

In view of the submission made above,
this application is dismissed as withdrawn.


AM


JM